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(Part I Section 1)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
New Delhi

Public Notice No. 20 /2015-20
New Delhi, Dated 06 August 2021

Subject : Amendment in Paras 4.82, 4.83, 4.84 of Hand Book of Procedure (HBP) 2015-20


In exercise of powers conferred under para 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Directorate General of Foreign Trade, in public interest, makes the following amendment :

1. The following Para '4.85B' is added after Para 4.85 A of HBP 2015-20:

"4.85 B

For those cases, where the last date for exports/replenishment/imports/drawal of precious metal as calculated under various sub paras of Paras 4.82, 4.83, 4.84 of Handbook of Procedure, 2015-20 expires between 01.02.2021 and 30.06.2021, such last date stands extended by six months. However, relaxation in the period for repatriation/forex realisation would be equal to the period as allowed plus six months or as per RBI guidelines, whichever is less."

Effect of this Public Notice: . Amendments are made in Para 4.82, 4.83, 4.84 of Hand Book of Procedure 2015-20 purely as a onetime temporary measure in view of difficulties expressed by the trade due to COVID -19 situation.


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